

National Company Law Tribunal

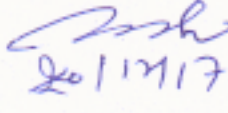
Allahabad Bench

CP NO. 12/2005

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: Smt. Rami Singh & Arun Vs. Sugam Credit & Finance India Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 633(2) of the Companies Act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	M.K. BAGRI	OL And	RD (CLR)	 20/12/17
2.	KULDEEP SINGH	STA	O.L.	K. Singh

CP No. 12/2005

None for the petitioner. Shri M.K.Bagri along with Kuldeep Singh representing, Central Govt. Pursuant to the previous order dated 20.11.2017, this Bench called for comments from the RBI by communicating a copy of the order on the State of Affairs of the petitioner Company. This Registry's letter issued to the Regional Director, Reserve Bank of India has been delivered on 01.12.2017.

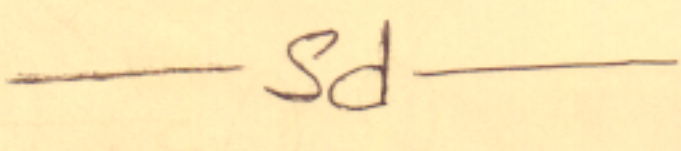
However, its comment in respect of company are still awaited. It is also reported informally notice that the Respondent Company has gone into liquidation.

In view of such circumstances, a reminder alongwith with a copy of this order to be communicated to the RBI to furnish its comment, if any, at the earliest.

The matter be listed on 29th January, 2018.

Date: 20/12/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)